

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.1
CP(IB)/71(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

RELIANCE INNOVENTURES PRIVATE LIMITED
Vs
ADANI ELECTRICITY MUMBAI LIMITED

.....Applicant

.....Respondent

Order delivered on 16/02/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon,ble Member(T)

PRESENT:

For the Applicant :Mr. Arjun Sheth, Proxy Adv. for AJA Legal
For the Respondent :

ORDER

This is an application filed under Section 9 of the IBC, 2016 read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by the Applicant/Operational Creditor for initiation of Corporate Insolvency Resolution Process against the Respondent/Corporate Debtor.

Ld. Proxy Counsel, appears and undertakes to file fresh Vakalatnama for the Applicant/Operational Creditor within three days.

Re-list for preliminary hearing on 26.02.2024.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)